

FORM B**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES**

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

To

[Date]

The Interim Resolution Professional / Resolution Professional
[Name of the Insolvency Resolution Professional / Resolution Professional]
[Address as set out in public announcement]

From

JIADA, Ranchi Region,
5th Floor, JIADA Central Office,
Namkum Industrial Area, Lowadih,
Ranchi-834010

Subject: Submission of proof of claim.

Madam/Sir,

JIADA, Ranchi Region, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **M/s Swasik Aqua Pvt. Ltd.** The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	JHAKHAND INDUSTRIAL AREA DEVELOPMENT OF AUTHORITY, RANCHI REGION
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	GOVERNMENT BODY
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	5 th Floor, JIADA Central Office, Namkum Industrial Area, Lowadih Ranchi-834010 email-riada.rnc@gmail.com
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	RS. 2,51,677.00 (TWO LAKHS FIFTY-ONE THOUSAND SIX HUNDRED SEVENTY-SEVEN)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	LAND ALLOTMENT ORDER NO.-995 DATE - 29.06.2004

PARTICULARS		
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NA
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	LAND RENT, MAINTENANCE CHARGE, SERVICE TAX, GOODS SERVICE TAX & INTEREST
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NA
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers	NA
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	JIADA, RANCHI REGION A/C No.- 50484704605, IFS CODE- ALLA0213337, ALLAHABAD BANK, CUTIA BRANCH
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	ATTACHED ALLOTMENT ORDER NO. 955 DATE- 29.06.2014 AND DUES DEMAND TILL DATE -31.03.2020. LETTER NO. 1453 DATED- 24.12.2019.
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name in BLOCK LETTERS- AJAY KUMAR SINGH(J.A.S.)		
Position with or in relation to creditor- REGIONAL DIRECTOR		
Address of person signing 5 th Floor, JIADA Central Office, Namkum Industrial Area, Lowadih Ranchi-834010		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

DECLARATION

I, Ajay Kumar Singh, Regional Director, JIADA, Ranchi Region, currently residing at 5th Floor, JIADA Central Office, Namkum Industrial Area, Lowadih Ranchi-834010, hereby declare and state as follows:-

1. M/S SWASTIK AQUA PVT. LTD, the corporate debtor was, at the insolvency commencement date, being the 09th day of Dec. 2019, actually indebted to me in the sum of Rs. 251677.00 (Two Lakhs Fifty-one Thousand Six Hundred Seventy-seven).
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: *[Please list the documents relied on as evidence of claim]*.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date:

Place: RANCHI



(Signature of the claimant)

VERIFICATION

I, Ajay Kumar Singh, Regional Director, JIADA, Ranchi Region the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this day of, 20...



(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].